

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 295/MP/2024

- Subject : Petition seeking recovery/adjustment of Transmission Deviation Charges paid by SJVN Limited with regard to Nathpa Jhakri Hydro Power Station (6 x 250 MW) and Rampur Hydro Power Station (6 X 68.67 MW) in terms of the Central Electricity Regulatory Commission (Sharing of Inter -State Transmission Charges and Losses) Regulations, 2020 during the period of 01.11.2020 to 30.09.2023 while providing primary response to the Grid.
- Petitioner : SJVN Limited (SJVN)
- Respondents : Punjab State Power Corporation Limited (PSPCL) and Ors.
- Date of Hearing : **22.11.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member
- Parties Present : Ms. Anushree Bardhan, Advocate, SJVN
Shri Mohit K Mudgal, Advocate, BRPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking relaxation of the provisions of transmission deviation charges provided under the Central Electricity Regulatory Commission (Sharing of Inter -State Transmission Charges and Losses) Regulations, 2020 ("Sharing Regulations, 2020") and seeking the refund/ adjustment of the transmission deviation charges for over injection amounting to Rs. 2.08 crores levied upon its generating stations, namely, Nathpa Jhakri Hydro Power Station (NJHPS) and Rampur Hydro Power Station (RHPS) during the period from 1.11.2020 to 30.9.2023. Learned counsel submitted that despite its generating stations having provided the primary response to the grid during the above period, they had been penalized by the imposition of the transmission deviation charges. Learned counsel further submitted that as per the First Amendment to the Sharing Regulations, 2022, which came into effect from 1.10.2023, no transmission deviation charges are leviable for the quantum of over-injection for providing the primary response by a generating station and as per the Petitioner, such charges could not have been levied for the period prior 1.10.2023. Learned counsel also added that the above issue was discussed in the NRPC meetings wherein it was acknowledged that the generator(s) should not be penalized for supporting the grid, and it was suggested that the generator(s) may approach the Commission in this regard.

2. After considering the submissions of the learned counsel for the Petitioner, the Commission ordered as under:

(i) Admit and issue notice to the Respondents subject to just exceptions; and

(ii) The Respondents to file their reply, if any, within four weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.

3. The Petition will be listed for hearing on **20.2.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)